

**Settlement of claims of employees of DMIL**

4862. SHRIMATI GUNDU SUDHARANI: Will the Minister of CORPORATE AFFAIRS be pleased to state:

(a) whether it is a fact that Daewoo Motors India Ltd. (DMIL) was liquidated in 2003 after its parent company went bankrupt in South Korea;

(b) if so, the details thereof;

(c) whether it is also a fact that the liquidator had sold the company to Argentum Motors four years back without settling the claims of employees;

(d) if so, the details thereof;

(e) the action being taken by the liquidator and the time-frame to settle the claims of the employees who are reeling under price rise and unemployment; and

(f) the action being taken against the officials for not settling the dues of employees?

THE MINISTER OF STATE IN THE MINISTRY OF CORPORATE AFFAIRS (SHRI R.P.N. SINGH): (a) and (b) The winding up petition of M/s. Daewoo Motors (India) Ltd. was filed in the Delhi High Court on 05.02.2003. The company is presently under liquidation.

(c) and (d) The factory of the company was sold under the orders of the Debt Recovery Tribunal (DRT), Mumbai. The sale proceeds are still with the DRT, Mumbai.

(e) and (f) A committee appointed to scrutinize the claims of the workmen of the company has already submitted its report to the Hon'ble Delhi High Court where the matter is pending adjudication.

**Monitoring of CSR activities**

4863. SHRI JESUDASU SEELAM: Will the Minister of CORPORATE AFFAIRS be pleased to state:

(a) the steps taken by Government to ensure that the Corporate Social Responsibility (CSR) is followed by companies for promotion of economic development of the country especially by assisting the disadvantageous sections;

(b) whether Government proposes to make it mandatory for companies to spend income on CSR; and

(c) if so, the details thereof and if not, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF CORPORATE AFFAIRS (SHRI R.P.N. SINGH): (a) to (c) The Government has taken various steps to encourage adoption of Corporate Social Responsibility (CSR) activities by the companies, such as;

- (i) The Department of Public Enterprises has issued guidelines for Central Public Sector Enterprises (except those making losses) to mandatorily create a CSR budget.
- (ii) In July, 2011, National Voluntary Guidelines on Social, Environmental and Economic Responsibilities of Business were released for guidance of companies in general.
- (iii) The Companies Bill, 2011 proposes that companies, depending upon their networth, turnover and net profit, shall endeavour to spend in every financial year, atleast 2% of the average net profit made during the three immediately preceding financial years, towards a range of activities including welfare of SCs, STs, OBCs, minorities and women, in pursuance of its CSR policy.

**Wireless technology system to predict natural calamities**

4864. SHRI BAISHNAB PARIDA: Will the Minister of EARTH SCIENCES be pleased to state:

- (a) whether an university has developed (Amrita) wireless technology system to predict natural calamities in the country;
- (b) if so, the details thereof;
- (c) whether any State or the Central Government has equally shown interest in such a technology;
- (d) if so, the details thereof;
- (e) whether any other country has also developed such a technology; and
- (f) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF EARTH SCIENCES (SHRI. ASHWANI KUMAR): (a) and (b) No Sir. However, a pilot deployment of a tailored real time wireless sensor network (WSN) is designed and developed by the Amrita University for monitoring and detection of heavy rainfall induced landslides only over a selected hill slope of Munnar, Kerala. Extensive field experiments will have to be conducted for determining the effects of density of the nodes,